

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIBRUS HOMES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VIBRUS HOMES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10-05-2018
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2018PTC333749
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 8209, Roshanara Road, North Delhi, Delhi – 110007 Corp. Office: 27, Bungalow Road, Kamala Nagar - 110007
6.	Insolvency commencement date in respect of corporate debtor	21 st December, 2021. NCLT Delhi vide order dated 21-12-2021 in CP-IB No.158/ND/2020. Date of Intimation to Interim Resolution Professional – 23-12-2021
7.	Estimated date of closure of insolvency resolution process	180 days from the commencement date which is 21-06-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vivek Kumar IBBI/IPA-002/IP-N00008/2016-2017/10008
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C-604, Rosewood Apartments, Mayur Vihar - I, Extension, Delhi – 110 091 Email: vee_singh@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C-604, Rosewood Apartments, Mayur Vihar - I, Extension, Delhi – 110 091 Email: cirp.vibrus@gmail.com
11.	Last date for submission of claims	6 th January, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vibrus Homes Private on 21st December, 2021.

The creditors of Vibrus Homes Private Limited, are hereby called upon to submit their claims with proof on or before 6th January, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The claims may be submitted in their specified Forms B, C, and D in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors except Workmen and Employees, Financial Creditors, Workmen or Employees, respectively, as the case may be.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – NOT APPLICABLE

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24-12-2021

Place: New Delhi


VIVEK KUMAR

Interim Resolution Professional for Vibrus Homes Private Limited
IBBI/IPA-002/IP-N00008/2016-2017/10008